Court-II

In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

Execution Petition No.4 of 2016 in Appeal No.73 of 2014

Dated : 29th July, 2016

Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER

In the Matter of:

M/s Aditya Industries ... Appellant(s)
Versus
Himachal Pradesh State Electricity Board Ltd. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Himanshi Andely
Mr. Abhishek Upadhyay

Counsel for the Respondent(s) : Mr. Anand K.Ganesan
Ms. Neha Garg
Mr. Sandeep Rajpurohit

O R D E R

Though very small point is involved in these Execution Petitions, being EP Nos. 2 of 2016, 3 of 2016, 4 of 2016, 5 of 2016 and 6 of 2016, but since there is a request for adjournment in these EPs on behalf of the learned counsel for the Execution Petitioner, post the same for hearing on ***04th October, 2016***.

The Execution Petitioner is directed to serve relevant copies to the other party to enable that party to file objections within two months from today.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt